

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 13446 of 2013 -DB

(Arising out of OIA-PJ/213/VDR-II/2013-14 dated 15/07/2013 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-I(Appeal))

Kena Marketing Pvt Ltd

.....Appellant

C-7/B, Road, No.-2,
Ajwa Industrial Estate, Ajwa Road,
Vadodara, Gujarat

VERSUS

C.C.E. & S.T.-Vadodara-ii

.....Respondent

1st Floor... Room No.101,
New Central Excise Building,
Vadodara, Gujarat - 390023

APPEARANCE:

None appeared for the Appellant

Shri P.Ganesan, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. C.L.MAHAR**

Final Order No. A/ 10761 /2023

DATE OF HEARING: 24.03.2023

DATE OF DECISION: 24.03.2023

RAMESH NAIR

As per the letter dated 17.03.2013 of the appellant they have stated that the matter may be closed as the amount of Rs. 13,072/- has been paid.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & Pronounced in the open court)

**RAMESH NAIR
MEMBER (JUDICIAL)**

**C.L. MAHAR
MEMBER (TECHNICAL)**